

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3985
ANSWERED ON:18.08.2010
RESERVATION IN UNAIDED EDUCATIONAL INSTITUTES
Roy Shri Arjun;Yadav Shri M. Anjan Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has made any provision for providing reservation to Other Backward Classes (OBCs) in the unaided higher educational institutes;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the provisions made by the Government to take action against those institutes which refuses to grant reservation for the OBCs alongwith the details thereof; and
- (e) the action taken by the Government so far under the said provisions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (e): Under Article 15(5) of the Constitution, Parliament as well as State Legislatures are competent to make laws with special provisions for the advancement of the weaker sections of society- the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes- in matters of access to educational institutions, whether aided or unaided by the State, other than the minority educational institutions referred to in clause (1) of article 30. At present there is no such central law providing for reservation to Other Backward classes (OBCs) in private unaided institutions, and, therefore, the question of action against institutions does not arise.